

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WIN-HOLT INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	Win-Holt India Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	25 th March 2011
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	RoC Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U74990DL2011FTC271446
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	D-6/23, (SF) Vasant Vihar , South Delhi - 110 057
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	22 nd January, 2020 (Order received on 25 th January, 2020)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	19 th July, 2020
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Name: Pravin R. Navandar REGN NO.: IBBI/IPA-001/IP-P00008/2016-17/10027
9.	ADDRESS AND E-EMAIL OF THE INTERIM RESOLUTION PROFESSIONAL AS REGISTERED WITH THE BOARD	D - 519-520, Neelkanth Business Park, opp. Vidyavihar railway station (W) Mumbai – 400 086 E mail: pravin@prnco.in
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO.9.	D - 519-520, Neelkanth Business Park, opp. Vidyavihar railway station (W) Mumbai – 400 086 Email: 1. ip.win-holt@prnco.in 2. pravin@prnco.in
11.	LAST DATE FOR SUBMISSION OF CLAIMS	04 th February, 2020
12.	(a) RELEVANT FORMS AND (b) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT	(a) WEB LINK: www.ibbi.gov.in/downloadingform.html (b) PHYSICAL ADDRESS : Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process against the Win-Holt India Private Limited on 22nd January, 2020 (Order received on 25th January, 2020).

The creditors of Win-Holt India Private Limited, are hereby called upon to submit a proof of their claims on or before 04th February, 2020 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. The proof of claims is to be submitted as per following specified forms:-

- Form B- Claims by Operational Creditors
- Form C- Claims by Financial Creditors
- Form D- Claims by Workmen & Employees
- Form E- Claims by Authorized Representative of Workmen & Employees
- Form F- Claims by Creditors (Other than Financial Creditors and Operational Creditors)

In order to get a copy of the form, you may download the above mentioned forms in the website www.ibbi.gov.in.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to read "Pravin R. Navandar".

(Pravin R. Navandar)
Interim Resolution Professional
Date and Place: 25th January, 2020,
Mumbai